

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 516 of 2021

1. Subash Chandra Lenka
2. Sunil Kumar Gupta
3. Sakal Deo Modi
4. Deepak Kumar Srivastava
5. Samrendra Panda
6. Parvesh Kumar Sharma
7. Sandip Kumar Panigrahi
8. Dinesh Kumar Paliwal
9. Rajesh Moudgil
10. Pranay Kumar Mohanty
11. Praveen Kumar Jain
12. Ajit Kumar Verma

... Petitioners

-Versus-

1. The State of Jharkhand
2. Deepti Gambhir

... Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. Anil Kumar Sinha, Sr. Advocate Mr. Sumit Prakash, Advocate
For the Opposite Party-State	: Ms. Priya Shrestha, Spl. P.P.
For Opposite Party No.2	: Mr. Naveen Jaiswal, Advocate

04/25.03.2021. Heard Mr. Anil Kumar Sinha, learned Senior counsel for the petitioners, Ms. Priya Shrestha, learned counsel for the opposite party-State and Mr. Naveen Jaiswal, learned counsel for opposite party no.2.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel Mr. Naveen Jaiswal submits that today he has already filed *Vakalatnama* on behalf of opposite party no.2.

Learned counsel for the petitioner undertakes to serve a copy of the Cr.M.P. upon Mr. Jaiswal by tomorrow.

Opposite party no.2 shall file counter affidavit within four weeks.

Learned counsel for the State will also take instruction and will assist the Court by way of filing an affidavit within the aforesaid period.

The petitioners shall not be arrested in connection with Ranchi Kotwali P.S. Case No.31/2021, pending in the Court of learned Chief Judicial Magistrate, Ranchi, till the next date of listing.

It is made clear that there is no stay of further proceeding and investigation in the matter. The protection is only given not to arrest the petitioners, till the next date of listing.

Post this matter on 10.05.2021.

(Sanjay Kumar Dwivedi, J.)

Ajay/